

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2012 (AS ON 01.01.2013).

SERVICE : CENTRAL CIVIL SERVICES.

NAME OF OFFICER : M. CHANDANAMUTHU

DESIGNATION: JOINT DIRECTOR

DATE OF BIRTH: 25/04/1958

MINISTRY/DEPARTMENT/OFFICE: MINISTRY OF CORPORATE AFFAIRS

GRADE PAY: ₹ 8700/-

PRESENT PAY: ₹ 41,690/-

Name of district, sub-division, Taluka & village in which property is situated.	Name & details of property - housing, lands and other buildings.	Cost of Constructions/acquirement including land in case of house and year when purchased.	*Present Value	If not in own name, state in whose name held and his/her relationship to the Govt. Servant.	How acquired, whether by purchase, lease**, mortgage, inheritance gift or otherwise, with date of acquisition and name with details of persons from whom acquired.	Annual income from the property.	Remarks
1	2	3	4	5	6	7	8
1. Plot No. 346, Co-operative Society, Village, Mumbol Taluka, Tiruvalluvar Dt. Chennai.	House Plot of 1800 sq.ft	Land was purchased during 2001. i) Purchased at a cost of Rs.2.98 lacs. For this purpose, Rs.2.8 lacs was withdrawn out of GPF Account. During 2004 construction was done around 1050 sq.ft. at a cost of Rs.6 lakhs. Rs.4.80 lakhs was availed from State Bank of Travancore, Mount Road Branch, Chennai and balance Rs.1.20 lakh was withdrawn from GPF account. Bank loan now stand closed.	(i) About ₹ 54 lacs.	Hold in own name.	The above property was acquired through Co-operative Housing Society.	₹ 60,000/-	
		Ministry was informed in this regard. Ministry file No. 29001/14/2001. vig. may referred to.					

1.	2.	3.	4.	5.	6.	7.	8.
2. House No. 28, 9 th ward. Thazhuvia Mahadevan, Koil Street, Vadasery, Nagarcoil, Dist: Kanyakumari.	Residential 6.88 cents. 278.50 Sq. mts.	N.A.	(ii) About ₹70 lacs.	Hold in own name.	Acquired during 1959 by my grand father. Through Family Partition during 1983 inherited by mother. Vide Settlement Deed during 2009 transferred in my favour.	₹36,000/-	
3. Sy. No. 23/1, Old 1030, Theraycolputhur, Nagarcoil Village, Dist: Kanyakumari.	Agricultural 1 Acre 41 Cents. (Part 43.25 cents).	N.A.	(iii) About ₹45 lacs	Hold in own name.	Through Family Partition during 1983 inherited by mother. Vide Settlement Deed during 2009 transferred in my favour.	₹1,00,000/-	

Signature: 

Date: 04.01.13

NOTES:

- 1) *In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
- 2) ** Includes short term lease also.
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, (now rule 18(1) of the CCS (Conduct) Rules, 1964) on the first appointment to the service and thereafter at the interval of every twelve months, giving Particulars of all immovable property owned, acquired or inherited by him on lease or mortgage, either in his own Name or in the name of any members of his family or in the name of any other person dependent on Government Servant.
- 4) The wording "no change" or "no addition" or "as in the previous year" should be avoided and full details provided.
- 5) The columns should be filled up neatly in capital letters.